

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 4
(IB)-1045(ND)2020
New-IA/1422/2021

IN THE MATTER OF:

M/s. Rhydburg harmaceuticals Ltd. ... Applicant/Petitioner

Versus

Sanyog Healthcare Limited. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 24.03.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv Abhishek Devgan for IRP

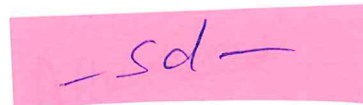
ORDER

IA-1422/2021: By filing this Application, the IRP placed on the record that no disciplinary proceeding is pending against the IRP. The same is taken on record.

With this, the present IA disposed off.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)